

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH 'B' CHANDIGARH

श्रीमती दिवा सिंह, न्यायिक सदस्य एवं, एवं श्रीमती अन्नपूर्णा गुप्ता, लेखा सदस्य
BEFORE: SMT. DIVA SINGH, JM & SMT. ANNAPURNA GUPTA, AM

आयकर अपील सं./ITA No. 529/CHD/2017

निर्धारण वर्ष / Assessment Year : 2008-09

M/s Q Two Systems Pvt. Ltd., (Formerly Quark Systems P.Ltd.) A-45, Phase-VIII B, Industrial Area Mohali.	बनाम VS	The ITO, Ward 6(4), Mohali.
स्थायी लेखा सं./PAN No: AAACQ0526E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

आयकर अपील सं./ITA No. 530/CHD/2017

निर्धारण वर्ष / Assessment Year : 2009-10

M/s Q Two Systems Pvt. Ltd., (Formerly Quark Systems P.Ltd.) A-45, Phase-VIII B, Industrial Area Mohali.	बनाम VS	The ITO, Ward 6(3), Mohali.
स्थायी लेखा सं./PAN No: AAACQ0526E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Vineet Thakral, Advocate

राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl.CIT

सुनवाई की तारीख/Date of Hearing : 07.01.2021

उदघोषणा की तारीख/Date of Pronouncement : 08.01.2021

Hearing conducted via Webex

आदेश/ORDER

PER DIVA SINGH

By the present appeals, the assessee assails the correctness of the separate order dated 24.01.2017 of the CIT(A)-2, Chandigarh pertaining to 2008-09 and 2009-10 assessment year respectively on various grounds.

2. However at the time of hearing, Id. AR relying upon the application dated 31.12.2020 prays for a withdrawal of the appeals filed on the grounds that the

assessee has moved application under “The Direct Tax Vivad Se Vishwas Scheme,2020”. The department, it was submitted, has consequently issued Forms No. 3 thereafter to the assessee, copies of which are filed.

3. The Id. Sr.DR Shri Ashok Khanna on a perusal of record had no objection to the prayer of the assessee.

4. We have heard the submissions and perused the material on record. In the aforementioned peculiar facts and circumstances considering the record and the submissions, the appeals of the assessee are dismissed as withdrawn. Said order was pronounced at the time of virtual hearing itself in the presence of the parties via Webex.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced on 8th January,2021.

Sd/-

(अन्नपूर्णा गुप्ता)

(ANNAPURNA GUPTA)

लेखा सदस्य/ Accountant Member

“पूनम”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant – 2.प्रत्यर्थी/ The Respondent –3.आयकर आयुक्त/ CIT4.आयकर आयुक्त अपील)/ The CIT(A)5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH 6.गार्ड फाईल/ Guard File

Sd/-

(दिवा सिंह)

(DIVA SINGH)

न्यायिक सदस्य/ Judicial Member

आदेशानुसार/ By order,

सहायक पंजीकार/ Assistant Registrar